



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 70 .... of 2004

Applicant(s) ..... Sovaram Rana ..... Respondent(s) ..... Union of India & Ors  
Advocate for Applicant(s) ..... M/s. A. Swain ..... Advocate for Respondent(s) .....  
S. B. Jena, D. Samantre

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9-1-0-94 R.S. 501- 8/1/04 Defects pointed out on Scrutiny sheet. For consideration M.</p> <p>26-2-04</p> <p><i>Rejishi Please notify deft</i> <i>S.O. 26/2/04</i> <i>SO(J) 26/2/04</i></p> <p>Defect Nos. 1 &amp; 2 removed. Defect No. 3 not removed, for consideration re: registration as per court name.</p> <p><i>Rejishi</i> <i>26/2/04</i></p>	<p><i>4/3/04</i></p> <p><u>1. ORDER DATED 4-3-2004.</u></p> <p>On being mentioned records of this case have been placed today.</p> <p>Heard Mr. A. Swain, Learned counsel appearing for the Applicant and Mr. S. B. Jena, learned Additional Standing Counsel for the Union of India; on whom a copy of this O.A. has already been served, and perused the materials placed on record.</p>

## ORDERS OF THE TRIBUNAL

## NOTES OF THE REGISTRY

for Admission Pt.  
Copy of OA served.  
work defect No. 3.

AD  
4.3.04

Benches

On. St. 4. 3. 04

Copies of order  
Copies of OA sum  
of all respects.  
Copies of said order  
prepared for counsel  
for both side.

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12/3  
SOL(B)

Applicant claims that he was engaged as a Casual Labourer under the Telecom Department of the Government of India and by filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, he has challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual labourers on the ground that the Respondents did not consider his case for regularisation. Apart from other grounds, the Advocate for the Applicant states that while ignoring the case of Applicant, the Respondents have enlisted several other persons (who were either never engaged for required period of service or engaged at a later point of time, than the Applicant as Casual Labourers) for regularisation.

In the above premises, without wasting any time and entering into the merits of this case, this O.A. is hereby disposed of at the admission stage asking the Applicant to submit a consolidated representation to the Respondents by giving full details by 15.3.2004 and the Respondents are hereby asked to consider the said representation of the Applicant and enter into an enquiry to find out as to whether the Applicant has got a case for regularisation. Until full consideration is given to the case of the Applicant and he is intimated about the result of such consideration, the Respondents should not proceed to regularise

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OA 70104

anybody as against the newly created 455 posts of R.M.  
If the applicant seeks a personal hearing in the matter,  
the Respondents is directed to allow the same in all  
fairness of things.

With these observations and directions, this  
O.A. is disposed of. No costs.

Send copies of this order to the Respondents  
alongwith notices and free copies of this order be given  
to learned counsel for both sides.

*Robert*  
Member (Judicial)